[Shri Raghunath Singh]

has not said anything. They can oppose at the time of discussion. This is not the stage to say that the Bill cannot come here.

The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla): This is the stage.

Shri Raghunath Singh: This is not the stage. Show me the rule.

Mr. Chairman: I think we have a convention not to oppose the introduction of a Bill. Whatever be the legal point, the question of its being ultra vires the Constitution etc., may be taken up at the discussion.

The question is:

"That leave be granted to introduce a Bill to provide for prohibition of slaughter of cattle."

The motion was adopted.

श्रीप्रकाशवीर शास्त्री: मैं इस विधे-यक को पेश करता हूं।

15.35 hrs.

REPRESENTATION OF THE PEO-PLE (AMENDMENT) BILL—contd. by Shri M. Malaichami

श्री रघुनाथ सिंह (वाराणनी) : सभापति महोदय, मैं श्रपने मित्र को बहुत धन्यवाद देना चाइता हूं, जिन्हों ने कि इस विधेयक को यहां पर प्रस्तुत किया है। इस विधेयक को जहां तक धारा 2(ए) का सम्बन्ध है, पाठक जी ने स्वीकार किया है, श्रीर करीब करीब हर मूबे में रूल बन गया है। जिन का नाम इलैक्ट्रोरल रोल्ज में नहीं है, उन का नाम इलैक्ट्रोरल रोल्ज में श्र जाय, उस के लिये एक टाइम लिमिट दिया गया है, उसमें सब लोग अपना नाम दे सकें। उस के बाद भी जैसा यू० पी० में है कि श्राठ श्राने दे कर नाम दाखिल किया जा सकता है। इस लिये जहां तक इस धारा का सम्बन्ध है, इस में कोई खास बात नहीं है।

लेकिन क्लाज 3 के सम्बन्ध में मुझे कुछ कहना है। यह बहुत ही महस्वपूर्ण संशोधन उपस्थित किया गया है। मैं चाहता हूं कि पाठक जी, जो बहुत ही अनुभवी व्यक्ति है, इस को स्वीकार करेंगे। पाठक जी जानते हैं सी० पी० मी० के अन्दर 36(ए) सक्शन है, जिस में कि कस्पे से री कास्ट, या जिस को स्पेशल कास्ट भी कहते हैं, वह दी जाती है। यह स्पेशल कास्ट किस स्थिति में दी जाती है? अगर कोई कं लुस, फाल्ज ्लीगेशन लगाना है और अदालत समझ ही है कि यह केवल तंग करने के बास्ते परेशान करने के वास्ते, मकदमा दाखिल किया गया है, उस बक्त अदालत या जज, स्पेशल कास्ट एवाई करता है।

इसी प्रकार से मेरे मित्र ने जो विधेयक उपस्थित किया है, वह भी यही चाहते हैं, कुछ न कुछ ्रैसा बन्धन लोगों के ऊपर होना चाहिये ताकि जो फेब्लस एलीगेगान लगाये, श्रनेक प्रकार के झठे झठे स्रारोप लगाये जाते हैं, तो उन पर कुछ बन्धन लगे। जैसा इलैंक्शन में होता है कि इलैंक्शन के टाइम पर जो हरा स्त्रा हैन्डी इंट होता है, जब तक वह हारता नहीं है, वह सोचता है कि वह जीत रहा है, वोटिंग के टाइम तक, वह स्राफिस के खिलाफ, प्रेसाइडिंग स्राफिसर के खिलाफ, रिटर्निंग ग्राफिसर के खिलाफ कोई ऐतीयेशन नहीं लगाता । लेकिन अगर वह बोटिंग में हार जाता है, तब जितने दनिया भर के दोष हैं, सब प्रेसाइडिंग श्राफिसर में, सब रिटर्निग श्राफिसर में, सब दूसरे आफिसजं में आ कर निहित हो जाते हैं। ग्रीर जब वह इलैक्शन पैटिशन दाखिल करता है, उस वक्त ग्राफिसजं के खालाफ. पोलिंग एजेन्ट के खालाफ. रिटर्निंग ग्राफिसर के खिलाफ भौर जिता श्रिधिकारी हैं, सब के खिलाफ श्रनेक प्रकार के ग्रारोप लगाता है। जहां तक भावेदक का सम्बन्ध है, जहां तक प्रतिवेदक का सम्बन्ध है. ग्रगर एलीगेशन साबित नहीं होती **है**

तो उस को कास्ट मिल जाती है. लेकिन म्राप जरा उस स्थिति को नोचिये कि किसी ग्राःफिसर के खिलाफ कोई चार्ज काउन्टिंग तो लगाया न जाय. उस समय तक तो उस को -कोई दोष दिखाई न दे, लेकिन जब इलैंक्शन में कैन्डीडेट हार जाय. तो हारने के बाद वह अपने इलीवशन रैटीशन में ऐसी बहत सी ब्राउन्डम जोड देता है. जिन में कि वह साबित करना चाहता है कि जितने ग्राफिसजें थे, वे भी उसको हराने म शामिल थे। ग्रगर वह सी० गी० सी० के केम हैं. सिविल मुट है, तो उस में स्पेशल कास्ट का प्राविजन है। ग्रगर कोई फौजदारी के केस में, क्रिमिनल केस में, झठी शहादत देता है नो झड़ी णहादत के वास्ते उस के ऊपर मकदमा हो सकता है। सजा हो सकती है। नेकिन ग्राप के इलैं विशन ला में ऐसा कोई पाविजन नहीं है कि किसी अधिकारी पर कोई ऐलीग्रेणन लगाई जाए और वह ऐलीगेशन झठी साबित हो जाय, तो क्या हो ?

इसलिये मेरे मित्र ने जो विधेयक यहां पर पेश किया है, उन की मणा केवल यही है कि अधिकारी के खिलाफ अगर कोई एलीगेशन साबित नहीं होती है. तो उस को करप्ट प्रैक्ट्स मानना चाहिय । भ्रष्टाचार केवल पैसे से दी नदीं होता है, भ्रष्टाचार मानसिक भी रोता है. भ्रष्टाचार न्य यिक भी होता है. इस लिये मैं कहता हं कि ग्रगर वर करप्ट ब्रैक्टिस का चार्ज लगाता है श्रीर वह ऐनी गेशन झा साबित होती है तो लगाने वाले के क्रवर करप्ट प्रक्टिम का चाज लगना चाहिये. जिस तरह से कि करण्ट प्रैक्टिस का चार्ज लगाने पर यदि वह हारता है तो ग्रदालत को अप्रधिकार होता है कि उस को 6-7 वर्ष के लिये इलैंक्शन से डिबार कर सकती है। इस वक्त भ्राप के सामने ऐसा कोई प्राविजन नहीं है कि ग्रगर कोई ग्रधिकारियों के ऊपर रेलीगेशन लगाये और वह रेतीगेशन झठा साबित हो, तो ब्राप उस के खिलाफ कार्यवाही कर सर्हे। 'ग्राज जो संशोधन उपस्थित किया गया है उस का एक मात्र उद्देश्य यह है कि अगर अधिकारियों के खिलाफ कोई इस प्रकार के करप्ट प्रैक्टिसेज के चार्ज लगये जायें जो कि साबित न हों तो भ्रदालत को हक होना चाहिये कि जो भावेदक है, जो एप्लीकेन्ट है, उस के ऊपर करप्ट प्रैक्टिसेज का चार्जलगा कर उस को एलेक्शन में खड़ा होने से डिबार कर दे पांच वर्ष के वास्ते या सात वर्ष के वास्ते ।

इस लिये मैं इस विधेयक का समर्थन करता हं ग्रीर कहना चाहता इंकि ग्रग्र श्री पाठक जिस तरह से यह विशेयक उपस्थित किया गया है उस प्रकार से स्वीकार न करनः चा तो कोई न कोई ऐसा उपाय निकालें जिस से जो ग्रिधिकारियों के ऊपर मिश्या दोषारोपण किये जाते हैं उन का किया जाना बन्द हो भीर जो भादमी इस कार का म्रारोप लगाता है वह दंड का भागी हो ।

Chairman: How much time would the hon. Minister take?

The Minister of Law (Shri G. S. Pathak): I will take 15-20 minutes.

M. Malaichami (Periya-Shri I will need about kulam): minutes.

Chairman: Mr. I shall Mr. Dixit as the last, speaker; should conclude in five minutes.

Shri G. N. Dixit (Etawah): I will take four minutes. Mr. Chairman, we are grateful to Mr. Malaichami for bringing this point before the House, I am also happy Mr. Raghunath Singh has relied upon section 35A of the C.P.C. referred to in the Representation of the People Act. The Civil Procedure Code is applicable for the procedure but not for other proceedings of the election petition. There is another point. It lays down certain principles frivolous and malicious suits or applications or any proceedings which bring in the court in action should be specially taxed or pensised. If a certain petition is both malicious and

[Shri G. N. Dixit]

frivolous there must be some provision for a special penalty. Clause 3 in this Bill does that. The officials are not parties to the election petition; they have no opportunity to defend themselves. Mr. Malaichami has made the provision very straight:

"Making allegations against officers in the discharge of their duties during the period of election, which are found to be false by a court of law."

There is difference between 'incorrect' and 'false'. This provision is quite innocent. Secondly, the court of law has found those charges to be false. If such is the position, there should be penalty. Therefore, I think the Law Minister will consider this clause and as Mr. Raghunath Singh pointed out, will find some way to provide for this in some form or other. There are two important factors. One is that there should be some penalty for frivolous charges. malicious and Secondly, there should be some punish_ ment for those who make allegations against those who have no right to defend themselves. This is a good provision and I support that.

Shri G. S. Pathak: Sir, I oppose this Bill. It appears to me that the second clause is unnecessary. The Joint Committee has recommended a change in section 21. Unless there is a direction to the contrary, given by the Election Commission there will be a revision of the rolls before each general election and also before each by-election.

Mr. Chairman: Their recommendations according to me are probably that the election rolls will be revised for every general election, and by-election and on instructions from the Election Commission. These are the three conditions.

Shri G. S. Pathak: The relevant clause is 9 and if I may read it out it says: "For sub-section (2), the

following sub-section shall be substi-That clause says that the State electoral roll shall unless otherwise directed b_{v} the Commission for reasons to be recorded in writing be revised in the cribed manner by reference qualifying date before each general election to the House of the People or to the legislative assembly of a State and before each by-election to fill the casual- vacancy in a State allotted to the constituency and shall be revised in any area in the prescribed manner by reference to the qualifying date if such revision has been directed by the Election Commission, Therefore, the Joint Committee has recommended a very important change and the object sought to be achieved by the hon. Mover has been achieved and would be achieved if the Joint Committee report is accepted by the House when it comes up next week. Annual revision is superfluous; it does not bring in any good result. A revision been provided for where it is necessary and where it will bring useful results. I hope therefore that the hon. Mover would not insist upon change. If the hon, Member wants to say anything or move an amendment then the proper place will be when the comprehensive Bill comes up for consideration.

Shri D. S. Patil (Yeotmal): Will you give an assurance to that effect?

Shri G. S. Pathak: I am not giving any assurance.

Mr. Chairman: The hon. Minister is saying that he will be getting another chance to press his point.

Shri G. S. Pathak: The hon. Members will also remember that there are rules which give ample opportunities for those who want to have their names included. There is section 22 whereby the correction of an electoral roll can be made; section 23 whereby if a name has been excluded,

it can be included. The form is preseribed; the procedure is prescribed.

I submit that clause 3 also should not be accepted, because how can you draw a distinction between a false allegation made against a public servant and a false allegation made against anybody else. According to the scheme of the Representation of the People Act, in an election petition it is the conduct of the successful candidate or that of his agent, as laid down in section 100, which can form the subject-matter of an election petition. Allegations against third parties do not amount, according to the scheme of the Representation of the People Act, to corrupt practice, because it is the election of a successful candidate which has got to be set aside. It is the corrupt practice committed by him which is in question before the court or the tribunal, either committed by himself or by his election agent or somebody else with his consent. But apart from this, there is ample provision in the existing law to meet the case of false allegations made by a petitioner in an election petition. The election petition has to be accompanied by an affidavit The election petition is to be verified by the petitioner. Therefore, in case the allegation is found to be false, then the petitioner can be criminally prosecuted. The costs can be awarded against the petitioner. If the court or the tribunal finds that petition was vexatious frivolous within the meaning of section 35A, I do not see why that section does not apply when the Civil Procedure Code applies. Therefore, any allegation made which is false could be dealt with in the same way as a false allegation made in a civil proceeding in a court of law or could be met with by a criminal prosecution. I would therefore, submit that this caluse is quite unnecessary, because it will entail very serious consequences. Under section 140, there will be disqualification. Section 141 would cover another disqualification. Therefore I would submit that this clause should

not be accepted by the House, and the provisions which already exist in the law are adequate.

This Bill, I submit, is a Bill which really overlaps the contents of the Bills which are before the House, although they are not identical provisions. But when both the Representation of the People (Amendment) Bills, 1950 and 1951 are pending before this House and have to be considered, I submit this piecemcal legislation should not be accepted.

Shri M. Malaichami: I am thankful to the senior Members like Shri Shree Narayan Das, Shri Raghunath Singh and Shri Dixit, an eminent lawyer and esteemed Member of this House, who supported the Bill. I also listened carefully to the reply made by our Law Minister.

My Bill was moved in the year 1964, when the present Representation of the People (Amendment) Bill was not on the anvil of Parliament. So, my ambition was to see that the electoral rolls are made as up-to-date as possible. From the speech of the Law Minister and the provisions in the Bills that are pending before the House, I am now able to understand that there is provision and scope for making the electoral rolls up-to-date whenever general elections are to be held. So, I am not very particular of my first amendment.

Regarding the amendment to section 123 of the Representation of the People Act, 1951, I would submit that my amendment mainly aims at avoiding harassment and unnecessary litigation on account of the conduct of elections. Generally I am mainly concerned with election petitions filed by defeated candidates whose main object is to cause harassment to the winning candidate. The winning candidate is to contest the election petition, is to serve his constituency and also serve as a Member of Parliament in this House. He is loaded with onerous responsibilities.

[Shri M. Malaichami]

whenever he finds that because he won the election he is subjected to so much harassment, he seeks redress through an amendment like this. My only subject in moving the amendment is to see that the harassment is reduced to the minimum.

Our Law Minister has said that whenever allegations are found to be false, there is already a provision in the Representation of the People Act to take further action against the frivolous allegations made by the petitioner. But regarding the officials whenever allegations are made against them, and when there are possibilities for getting those allegations redressed even at the time of the elections, the petitioner keeps quiet till the elections are over. It is only after the results are announced that he fabricates things and tries to file an election petition, not only making allegations against the winning candidate also against the officials. I can cite an example. Suppose after the election, the votes are counted; there are the returning officer and his assistants who do the counting; at that time there are agents, both for the winning candiates and the election petitioner. The latter keeps queit at that time; he raises no objections. Then, after the counting of votes is over and the results are announced, he files an election petition after 45 days, saying that at the time of courting the returning officer had adopted partisan attitude and had sorted the votes in such a manner as to help the winning candidate to win or he had accepted the invalidated votes as valid votes in favour of the winning candidate. It is only under such circumstances that the officials are also helpless along with the candidate who is helpless. There are provisions in the Act itself, to the effect that the election petitioner could object to malpractice found by him at the time of counting but he remains quiet till the counting is over and the results are announced. Subsequently, in order to harass the candidate and to see that for the entire term he is engaged in some way or the other in litigation—because there are very many monied people who are willing to support such litigants who want to file an election petition—he files the election petition; the main intention is to haras the winning candidate.

Therefore, to protect the winning candidate and to see that such election petitioners do not go scot-free after making frivolous allegations against the officials, I want that certain provisions must be made. I would request the Law Minister to find certain ways in this direction, in the manner suggested. There are the Bills coming up, and the Law Minister may find some other method by which those frivolous allegations against the officials—they are not party to the election—are limited to the extent possible.

With these words, I resume my seat.

Mr. Chairman: I think the hon. Member will give appropriate amendments to the Bill which had emerged from the Joint Select Committee in consultation with the hon. Minister so that these things could be solved.

16 hrs.

Shri G. S. Pathak: I have already said that the proper procedure should be to propose an amendment to the Bill which is coming up before the House. At that time that matter can be considered by the House. I, therefore, appeal to the hon. mover not to press this Bill and withdraw it.

Shri M. Malaichami: I withdraw the Bill.

The Bill was, by leave, withdrawn.

16.01 hrs.

TRANSPORT CO-ORDINATION BILL

By Shri D. C. Sharma

Shri D. C. Sharma (Gurdaspur): Sir, I beg to move:

"That the Bill to provide for co-ordination of the various